

tivities as screening of documentary films, audio-visual programmes and organisation of special camps. The Department has also been organising competition among school children for essay writing, painting and poster designs to create an awareness and interest in the environment. A number of voluntary organisations are being involved in this campaign, to which the Department gives support. Forums for members of the Legislative Assemblies have also been set up in every State.

(c) In view of the foregoing, the question does not arise.

"Pollution Control measures

4175. SHRI SATYA GOPAL MISRA: Will the PRIME MINISTER be pleased to state:

(a) the names of the industrial units which have failed to adopt pollution control measures as per the specifications of the Central Board for Pollution Control;

(b) the action being taken against the erring industrial units; and

(c) if no action is being contemplated, the reasons thereof?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ENVIRONMENT (SHRI DIGVIJAY SINH): (a) and (b). The Central Board for the Prevention and Control of Water Pollution has the direct responsibility for taking action for regulating industrial effluents in the Union Territories only. In this regard, out of the 16 major polluting industries in Delhi, 14 units have installed control measures as per the specifications of the Central Board. Of the remaining two M/s Delhi Milk Scheme, West Patel Nagar, New Delhi are constructing their treatment plant while the treatment plant for M/s. Continental Devices Ltd., Naraina Industrial Area, New Delhi is in the planning stage.

In Pondicherry, M/s. Shri Bharati Mills, M/s Swadeshi Cotton Mills and M/s. Anglo-French Textile Mills (Pvt.)

have yet to put up treatment plants. Prosecutions under Section 33 of the Water Act, 1974 have been launched against these three industries by the Central Board.

In Goa, all the five major industries have put up treatment plants. In Chandigarh, two industries namely:

(1) M/s. Modella Woollens and

(2) M/s. Chandigarh Paper Boards (Pvt.) Ltd.,

have yet to take necessary action for installing pollution abatement measures. The Central Board proposes to launch prosecution proceedings against them.

(c) Does not arise.

Special Cells for SCs and STs in Ministries and Departments

4176. SHRI RAM VILAS PASWAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the names of the Central Ministries and Departments in which special cells for Scheduled Castes and Scheduled Tribes have not been set up so far;

(b) the reasons for not setting up such special cells there;

(c) the names of officers responsible therefor; and

(d) the time by which Government will set up cells in all the Ministries and Departments?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI N. R. LASKAR): (a) to (d). The information is being collected and will be laid on the Table of the House.

Infiltration of Bangladesh Nations in Bihar

4177. SHRI RAM VILAS PASWAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it has come to the notice of Government that there has been considerable infiltration of Bangladesh Nations in various parts of Bihar State;

(b) if so, estimated number of such Bangladesh Nationals who have infiltrated into Bihar during the last three years, and

(c) whether any steps have been taken for their identification and deportation and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) to (c). The Government of Bihar had been asked sometime ago to make a thorough enquiry into the matter and submit a report. The report is awaited.

Assets of cigarette manufacturing Companies

4178. SHRI AMAR ROYPRADHAN: Will the Minister of INDUSTRY be pleased to state the names of the cigarette manufacturing companies in the country and their assets on the basis of their last year annual statements?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI VIRBHADRA SINGH): The requisite information is being collected and will be laid on the Table of the House.

बिहार में प्राकृतिक संसाधनों पर आधारित उद्योगों की स्थापना

4179. श्री तारिक अनवर : : क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या बिहार में प्राकृतिक संसाधन प्रचुर मात्रा में उपलब्ध हैं;

(ख) यदि हां, तो क्या सरकार ने इन संसाधनों में उचित उपयोग के लिए कोई योजना बनाई है ;

(ग) बिहार में उन स्थानों के नाम क्या हैं जहां इन संसाधनों पर आधारित उद्योग स्थापित करने का विचार है ; और

(घ) यदि नहीं, तो इसके क्या कारण हैं ?

उद्योग मंत्री (श्री नारायण दत्त तिवारी): (क) से (घ) मात्रा के अनुसार देश की कुल खनिज सम्पदा का लगभग 23 प्रतिशत भाग बिहार में है। केन्द्रीय क्षेत्र के अन्तर्गत बिहार में स्थापित खनिजों पर आधारित उद्योग निम्नलिखित हैं :-

- (1) बोकारो स्टील प्लांट, बोकारो।
- (2) हिन्दुस्तान कापर लि०, घाटासिला।
- (3) पायराइट्स, फास्फेट एण्ड केमिकल्स लि०, अमजौर।
- (4) यूरेनियम कारपोरेशन आफ इंडिया, जादूगुडा माइन्स।
- (5) भारत रिफ़ैक्टरीज लि०, भण्डारीघा और रांची रोड।
- (6) तांदू स्मैल्टर, धनबाद।
- (7) कोल माइन्स एण्ड वाशरीज आफ कोल इंडिया लि०,
- (8) किरिवूरू (नार्थ ब्लॉक)—एन०एम० डी० सी०।

इसके अलावा, बिहार के औद्योगिक विकास के लिए केन्द्रीय सरकार ने 16 जिलों को पिछड़ा हुआ घोषित किया है जो वित्तीय संस्थाओं से रियायती वित्त पाने के पात्र हैं। इनमें से 6 जिले, इन जिलों में उद्योग स्थापित करने के लिए केन्द्रीय राजसहायता पाने के भी पात्र हैं। 6 जिलों को "उद्योग रहित जिला" माना गया है। जिन्हें अन्य स्थापना-स्थलों के आबेदन पत्रों की अपेक्षा अधिक अधिमान देकर औद्योगिक लाइसेंस जारी किए जाते हैं।

केन्द्रीय क्षेत्र के अलावा, गैर-सरकारी क्षेत्र में और राज्य क्षेत्र में खनिजों पर आधारित अनेक औद्योगिक एकक स्थापित किए गए हैं। वे उद्योग एल्यूमिना, एस-बेस्टस सीमेंट, कास्टिक सोडा, सिरैमिक, सीमेंट, शीशा और सल्फूरिक एसिड